

In the National Company Law Tribunal, Jaipur

Item No. 1

CP No. (IB)-247/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Sangeeta Ajmera Prop. M/s The Manpower .....Applicant/Petitioners

VS.

Shree Gangour Foods (Jaipur) LLP .....Respondent

Order delivered on 27.09.2019

Coram: DR. POONDLA BHASKARA MOHAN, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Saurabh Jain, Adv.

For Respondent(s) : None-appeared

**ORDER**

Learned counsel for the applicant shall take out personal notice against the respondent by RPAD/SPAD and by all other modes and file proof of service within two weeks from today. Registry is also directed to send notice to the respondent. Post the matter on 21.10.2019.

Sd-

(RAGHU NAYYAR)  
TECHNICAL MEMBER

Sd-

(DR. POONDLA BHASKARA MOHAN)  
JUDICIAL MEMBER